

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 406/2003

DATE OF ORDER: 01.09.2003

Ramesh Chandra Kumawat son of Late Shri Rajendra Prasad Kumawat, aged about 26 years. Resident of 363 Moti Nagar West, Dunge Marg, Jaipur.

.... Applicant

VERSUS

1. Union of India through the Secretary, Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Postal Department, Jaipur.
3. Sr. Superintendent, Railway Mail Service, Jaipur Circle, Jaipur Division, Jaipur.

... Respondents.

Mr. Manoj Pareek, Counsel for the applicant.

CORAM:

Hon'ble Mr. S.K. Agarwal, Member (Administrative)

Hon'ble Mr. M.L. Chaudhan, Member (Judicial)

ORDER (ORAL)

This application has been filed by the applicant for compassionate appointment on the death of his father, who died on 12.1.2003 while in service. The deceased was working as LDC at Railway Mail Service, Jaipur. From the facts, we find that the only communication is dated 23.6.2003 intimating the applicant that for giving compassionate appointment, the matter has been placed before the Divisional Office on 5.5.2003 but no information has been received and therefore, whenever the Committee will be ^{constituted} ~~constituted~~, and the decision on the appointment will be taken the applicant will be informed accordingly. Although sufficient time has passed, the respondents have not taken any decision in the matter as yet.

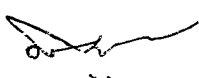
2. The learned counsel for the applicant has requested that the applicant would be satisfied if the respondents are given direction to dispose of the representation of the applicant expeditiously.

3. We have heard the learned counsel for the applicant and have gone through the material placed on record.

4. In the interest of justice, we direct the respondents to decide the representation of the applicant for compassionate appointment. They should constitute the Selection Committee at an early date for disposal of the matter. The respondents are further directed to decide the whole matter within three months from the date of receipt of the copy of this judgement.

5. With the above observations, the OA is allowed with no order as to costs.


(M.L. CHAHHAN)
MEMBER (J)


(S.K. AGARWAL)
MEMBER (A)